

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of Registrar General at Srinagar)

Subject: Allocation of Judges Chambers at Jammu and Srinagar wing of the High Court.

ORDER

No. 720 of 2022/RG/MG

Dated: 27-06-2022

In order to have clarity with regard to the earmarking/allocation of Chambers/Court Rooms to the Hon'ble Judges of the High Court J&K and Ladakh at respective Headquarters and for the visiting Hon'ble Judges, a policy in this regard has been framed/formulated in the following manner:

1. All the available Chambers meant for use of Hon'ble Judges of the High Court in both Wings of the High Court shall be serially numbered in the following manner:
 - i) In Srinagar Wing, Judges Chambers on the immediate next left side of the Chief Justice's Chamber shall be given Sr. No. 1 and that on the right side shall be given Sr. No. 2 and similarly next Sr. No. shall be given to the next left side and then to the next right side and so on.
 - ii) In Jammu Wing, Judges Chambers on the immediate next right side of the Chief Justice's Chamber shall be given Sr. No. 1 and that on the left side shall be given Sr. No. 2 and similarly next Sr. No. shall be given to the next right side and then to the next left side and so on.
 - iii) Judges Chambers at Jammu Wing of the High Court which are not attached with Court Rooms shall be given Sr. No. 8 and 9 in the above manner.
2. Chambers shall be serially allotted to the Hon'ble Judges in the order of their seniority in the respective Wings of the High Court in which the Hon'ble Judges are headquartered. Rest of the Chambers shall be designated as Chambers for visiting Hon'ble Judges.
3. In case Hon'ble Judges who are headquartered at the respective Wings of the High Court have their sitting roster at such Wing of the High Court, they shall occupy the Chambers so allotted to them; and in case they have sitting roster away from their headquarter, they will occupy one of the Chambers earmarked for visiting Hon'ble Judges.

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4. In the eventuality of there being more number of visiting judges as per sitting roster, the Chambers allotted to the headquartered Hon'ble Judges, if vacant, may be utilized for use of visiting Hon'ble Judges.

**Sd/
(Justice Pankaj Mithal)
Chief Justice**

No. 2195-229 /RG/GS

Dated: 27-06-2022

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
4. Registrar (Inspection), High Court of J&K and Ladakh, Srinagar
5. Registrar Rules, High Court of J&K and Ladakh.
....for information.
6. Registrar Judicial, High Court Wing, Jammu/Srinagar for information and necessary/immediate compliance.
7. Registrar Management, High Court of J&K and Ladakh, Srinagar.
8. Joint Registrar Judicial (Protocol), High Court of J&K and Ladakh, Jammu/Srinagar
9. Director Finance, High Court Main Wing, Srinagar.
10. Estates Officer, High Court Wing, Jammu/Srinagar.
...for information and necessary action.
11. Incharge NIC, High Court of J&K and Ladakh for information and with the request to upload the order on the official website of the High Court.
12. Deputy Registrar, Infrastructure, High Court of J&K and Ladakh at Srinagar for information and necessary action.
13. Incharge Library, High Court Wing, Jammu/Srinagar for keeping up of the record of same.
14. Order Book.

Registrar General

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27-6-22